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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**C.P. (I.B) No. 166/9/NCLT/AHM/2017**


Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.01.2018**

Name of the Company: Deep Constructions Co.  
V/s.  
A & I Hospitality Pvt. Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Urvesh K Gor for Vishwas Shah	Advocate	Respondent	Urvesh K Gor
2.	ARPIT SINGHVI CA Hema Shah	ADVOCATE CA	PETITIONER	 <u>H Shah</u>

**ORDER**

Learned Advocate Mr. Arpit Singhvi present for operational Creditor/ Petitioner.  
Learned Advocate Mr. Urvesh Gor i/b Learned Advocate Mr. Vishwas Shah present  
for Respondent.


Proposed IRP Ms. Hema Manoj Shah present.

She represented that she is not willing to function as IRP in this matter and endorsed  
the same on e-mail sent to her.

Hence, Mr. George Samuel is Proposed <sup>a)</sup>IRP.

Registry is directed to inform the proposed Insolvency Resolution Professional, Mr. George Samuel to remain present himself before this Adjudicating Authority on 24.01.2018, and file declaration and disclosure statement on 24.01.2018.

List the matter on 24.01.2018.

  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**

Dated this the 22nd day of January, 2018.